

## FORM NO. INC-27

[Pursuant to section 14 and 18 of the Companies Act, 2013 and Rule 33, Rule 37 and Rule 39 of the Companies (Incorporation) Rules, 2014]



Conversion of public company into private company or private company into public company and Conversion of Unlimited Liability Company into a Company Limited by shares or guarantee or conversion of guarantee company into a company limited by shares

Form language ☐ English ☐ Hindi

Refer the instruction kit for filing the form.

1. \*Application for ☐ Conversion of private company into public company  
☐ Conversion of public company into private company  
☐ Conversion of Unlimited Liability Company into Company Limited by shares or guarantee  
☐ Conversion of company limited by guarantee into a company limited by shares
2. \*(a) Corporate identity number (CIN) of company  Pre-fill  
(b) Global Location Number
3. (a) Name of the Company   
(b) Address of registered office  
  
(c) email Id of the company
4. \*Reason(s) for conversion
5. \*Particulars of filing Form MGT-14 with Registrar of Companies (ROC)  
(a) SRN of Form MGT-14   
(b) Date of passing the special resolution  (DD/MM/YYYY)  
(c) Date of filing Form MGT-14  (DD/MM/YYYY)
- 6 \*Particulars of the order of Tribunal  
(a) Date of passing the order  (DD/MM/YYYY)  
(b) Date of receiving the order  (DD/MM/YYYY)
7. (a) \*Name of the company at the time of incorporation (to be displayed in the certificate)

(b) \* Category of the company after conversion

8. (a) Details of members present at the meeting where the decision of conversion was taken and number of shares held by them

(i) \* Number of members

(ii) Number of shares held by them

(b) Details of the members who voted in favour of the proposal and number of shares held by them

(i) \* Number of members

(ii) Number of shares held by them

(c) Details of the members who voted against the proposal and number of shares held by them

(i) \* Number of members

(ii) Number of shares held by them

(d) Details of members who abstained from voting and number of shares held by them

(i) \* Number of members

(ii) Number of shares held by them

#### Attachments

1. \* Minutes of the members' meeting;
2. \* Copy of Altered Memorandum, Articles of Association;
3. Order for condonation of delay if any;
4. \* Copy of special resolution;
5. \* Copy of Newspaper publication;
6. Order of Tribunal;
7. \* Declaration of all Directors as per Rule 37(3)(e);
8. \* Declaration of all Directors as per Rule 37(3)(g);
9. \* Complete list of creditors and debenture holders;
10. Declaration of Solvency;
11. Declaration regarding no complaints as per Rule 37(4);
12. \* A Copy of Statutory Auditors Certificate;
13. Optional attachment(s) (if any)

#### List of attachments

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[Remove attachment](#)

#### Declaration

To the best of my knowledge and belief, the information given in this application and its attachments are correct and complete. The company has obtained all the mandatory approvals from the concerned authorities, departments and substantial creditors. I have been authorized by the board of directors' resolution number \*  dated \*

(DD/MM/YYYY) to sign and submit this application.

**To be digitally signed by**

**DSC BOX**

\*Designation

\*Director identification number of the director; or

DIN or PAN of the manager or CEO or CFO; or

Membership number of Company secretary

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### Declaration and Certification by Professional

I   
, member of   
having office at \*

who is engaged in the conversion of the company, declare that I have been duly engaged for the purpose of certification of this form. It is hereby also certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that;

- (i) The company is eligible for conversion and does not attract any disqualification as specified under rule 8 of the Companies (Incorporation ) Rules, 2014, and
- (ii) All the requirements of Companies Act, 2013 and the rules made thereunder relating to conversion of the company from unlimited liability to limited liability and matters precedent or incidental thereto have been complied with. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- (iii) I have opened all the attachments to this form and have verified these to be as per requirements, complete and legible;
- (iv) It is understood that I shall be liable for action under Section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage.

\* ☐ Chartered accountant (in whole-time practice) or ☐ Cost accountant (in whole-time practice) or  
☐ Company secretary (in whole-time practice)

\* Whether associate or fellow: ☐ Associate ☐ Fellow

\* Membership number

\* Certificate of practice number

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

For office use only :

eForm Service request number (SRN):  eForm filing date  (DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Date of signing  (DD/MM/YYYY)